

252

No.16/2/2006/CIC-Admn.  
 Ministry of Personnel, Public Grievances & Pensions  
**Central Information Commission**  
 2<sup>nd</sup> Floor, 'B' Wing  
 August Kranti Bhavan  
 Bhikaji Cama Place  
 New Delhi - 110066

Dated 29<sup>th</sup> January, 2009

**ORDER**

Consequent upon the issue of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (1 of 2009) published in the Gazette of India, vide Notification No.2, dated 09.01.2009 and in pursuance of the provisions of Section 3 of "the Election Commission (Conditions of Service of Election Commissioners and Transaction of Business) Act, 1991", as amended from time to time, read with Section 12A (2) of "the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958" and in exercise of the powers conferred on the Chief Information Commissioner under Section 12 (4) of the Right to Information Act, 2005 and in terms and provisions contained in Section 13 (5) ibid detailed terms of conditions of service of Chief Information Commissioner and Information Commissioners this Commission's Order No.16/2/2005-T&C dated 25.08.06 is hereby amended to the extent as per Annexure titled "Revision of Salary, Pension of Chief Information Commissioner/Information Commissioner by the Ordinance No. 1 of 2009 dated 09.01.2009" annexed herewith.

(Wajahat Habibullah)  
Chief Information Commissioner

Copy with a copy of the Annexure to:

*Revised*

*8/2/09*

1. Pay & Accounts Officer (DP&AR), 3<sup>rd</sup> floor, B Wing, Lok Nayak Bhawan, New Delhi-110003.
2. Secretary, M/O Personnel, Public Grievances & Pension, Room No. 112, North Block, New Delhi-110001.
3. Director General, Central Revenues, AGCR Building, New Delhi-110002.
4. Financial Adviser (Home), Room No. 110, North Block, New Delhi-110001.
5. All Information Commissioners - Local

*Vaidy*  
*8/2*  
 6. DS (P&B) C2C  
 7. DD.O, C2C

*4/2/09*

C.I.C. / के. सू. आ.  
**RECEIVED**  
 04 FEB 2009  
 Initials:.....

C.I.C. / के. सू. आ.  
**ISSUED**  
 04 FEB 2009  
 D. No.....  
 Initials:.....

## Right to Information Act, 2005, Central Information Commission

**Revision of Salary, Pension of CIC/ICs by the Ordinance No. 1 of 2009 dated 09.01.2009**

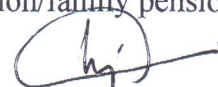
(Relevant Acts)

1. The Chief Election Commissioner and other Election Commission (Conditions of Service of Election Commissioners and Transaction of Business) Act, 1991.
2. The Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 (amended by the ordinance above).
3. Right to Information Act, 2005 (Section 13 (5) )

The following provisions regarding Salary and allowances have been revised:-

Provision for	Relevant Section in the parent Acts	Pre-revised Salary/allowances	Revised Salary/allowances	w.e.f.
Salary	3 of Act of 1991 12 A of Act of 1958	Rs.30,000 per month	Rs.90,000 per month	01.01.2006
Monthly allowances in lieu of not availing of official residence	8 of the Act of 1991 23 of the Act of 1958	Equivalent to an amount of 30% of [salary + dearness pay]	Equivalent to an amount of 30% of salary	01.09.2008
Sumptuary allowances	8 of the Act of 1991 23B of the Act of 1958	Rs.7,500 per month	Rs.15,000 per month	01.09.2008
Pension	Paragraph 2 (b) of Part III of the Schedule	Rs.7,800 per annum in respect of each completed year of service	Rs.16,020 per annum in respect of each completed year of service	01.01.2006
Proviso for upper limit of additional pension	Proviso of Paragraph 2 (b) of Part III of the Schedule	Rs.2,70,000 per annum	Rs.5,40,000 per annum	01.01.2006

- Arrears are payable in two installments, the first installment of 40% to be paid during the current financial year i.e. 2008-09, and the remaining 60% to be paid in the financial year 2009-10.
- Provisions for calculation of Family Pension and additional pension/family pension have also been revised.



(Wajahat Habibullah)

Chief Information Commissioner

**Revision of Salary, Pension of CEC/ECs by the Ordinance No. 1 of 2009 dated 09.01.2009**

[Relevant Acts]

**The Chief Election Commissioner and other Election Commission (Conditions of Service of Election Commissioners and Transaction of Business ) Act, 1991.**

**The Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 [amended by the ordinance above].**

The following provisions regarding Salary and allowances have been revised :-

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